CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore 78

Contempt Petition No.41/1993 in

12 F E B 1994 : pated:

APPLICATION NO(s) 395 of 1992.

#PPLICANTS:H.S.Shankaranarayana RESPONDENTS:Dr.J.L.Saigal,Director, N.B.S.S.& L.U.,Nagpur and other.

- Dr.M.S.Nagaraja, Advocate, No.11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-9.
- 2. Sri.M.S. Padmarajaiah, Sr.C.G.S.C., High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned appliquation(s) on 27-01-1994.

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Schouhar (5) DEPUTY REGISTRAR JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH CONTEMPT PETITION NUMBER 41 OF 1993

THURSDAY THIS THE 27TH DAY OF JANUARY, 1994.

Mr.Justice P.K.Shyamsundar, ... Vice-Chairman.
Mr.T.V. Ramanan ... Member(A)

H.S.Shankaranarayana, Aged 63 years, S/o H.Seetharamaiah, 184, 4th Main, 4th Block, 3rd Phase, 3rd Stage, Banashankari, Bangalore-560 085.

.. Petitioner.

(By Advocate Dr.M.S.Nagaraja)

v

- 1. Dr.J.L.Saigal,
 Director, National Bureau of Soil
 Survey and Land Use, Amaravathi
 Road, Shankar Nagar P.O.,
 Nagpur 420 010.
- Sri Balram Jhakar, President, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi.

.. Respondents.

(By Standing Counsel Shri M.S.Padmarajaiah)

ORDER

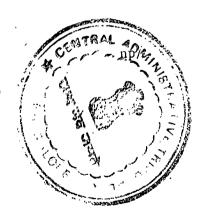
Mr.Justice P.K.Shyamsundar, Vice-Chairman:-

After having heard Dr.M.S.Nagaraja, learned counsel for the petitioner and Shri M.S.Padmarajaiah, learned Standing Counsel for the respondents, we see no point in pursuing this petition further. The direction given by the Tribunal to recover some leave salary due to the petitioner from the Rajasthan Government and to make available the same to the petitioner has lince been complied with although not strictly in accordance

with the order. Instead of recovering the leave salary from the said Government and paying it to the petitioner, the Rajasthan Government appears to have directly settled the leave salary due to the petitioner by giving him a cheque. In view of this all that he should have done was to deposit the said leave salary received by him from Rajasthan Government with the I.C.A.R. and then made a demand on that organisation for payment of leave salary that was due to him. The present application for contempt is, therefore, clearly misconceived and we find no merit in the same. We accordingly drop these proceed-Even now the petitioner can deposit the leave salary ings. amount received by him from the Rajastnan Government and make a further claim with I.C.A.R. If that claim is found to be valid even to it and is not settled, he can start appropriate proceeaings.

> Sd-MEMBER(A)

VICE-CHAIRMAN



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BANGALORE